

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 1359
TO BE ANSWERED ON 23.11.2016

SUPPLY OF COMPONENTS

1359. SHRIMATI MAUSAM NOOR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Department of Atomic Energy has, in principle, decided to indemnify smaller domestic equipment vendors and part-fabricators who supply components for nuclear power plants against any potential liability claims;
- (b) if so, whether this decision been taken on account of an equipment sourcing crunch faced by the State-owned project developer Nuclear Power Corporation of India Limited for two of its under-construction indigenous reactors technology based projects in Gujarat and Rajasthan;
- (c) if so, what action has been taken against the domestic suppliers who had delayed supply of components citing liability concerns; and
- (d) whether the Government has got the matter investigated as this caused a delay in the installing of vital nuclear installations and if so, the outcome thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) No, Sir. However, M/s General Insurance Corporation of India (GIC- Re), along with several other Indian Insurance Companies, have launched the India Nuclear Insurance Pool (INIP) with a capacity of ₹1500 crore on 12th June, 2015, basically to provide insurance to cover the liability as prescribed under Civil Liability for Nuclear Damage (CLND) Act, 2010. The INIP will address liability related concerns of suppliers under the CLND Act, 2010.
- (b) to (d) Do not arise in view of (a) above. The delay in supplies of major equipment for KAPP 3 & 4 (2x700 MW) and RAPP 7&8 (2x700 MW) projects in Gujarat and Rajasthan respectively by the industries was mainly on account of financial crunch and shortage of skilled manpower.
